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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 125/9/NCLT/AHM/2017**

Coram:


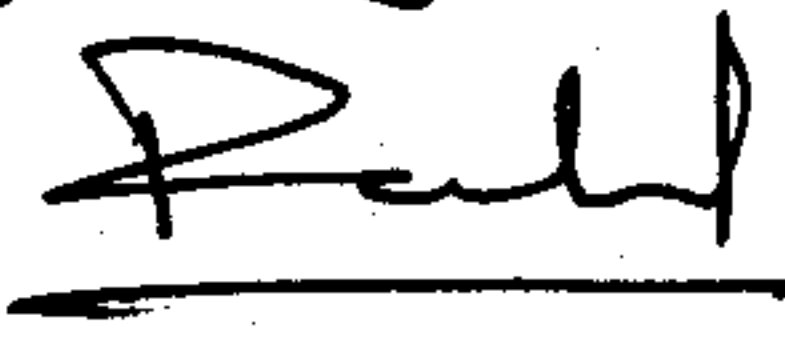
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: Shree Balaji Engineers  
V/s.  
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	TIRTH NAYAK	Adv.	Petitioner	
2.	Raheel Patel	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/ Petitioner.  
Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Proof of service filed.

Learned Advocate Mr. Raheel Patel i/b Nanavati Associates filed Vakalatnama for Respondent.

Respondent counsel requested time to file objection.

Respondent shall file its objection within one serving a copy in advance to petitioner.

List the matter on 22.11.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 10th day of November, 2017.